

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI**

REGIONAL BENCH

**Excise Appeal No. 1236 of 2012**

(Arising out of Order-in-Original No. 227/MBI/P-III/BRU/203/11-12/312 dated 22.05.2012 passed by the Commissioner of Central Excise, Pune-III.)

**M/s. Pyrotek India Pvt. Ltd.**

.....Appellant

**Gat No. 1228 & 229,  
Pune Nagar Road, Sanaswadi  
Shirur, Pune – 412 208**

*VERSUS*

**Commissioner of Central Excise &  
Service Tax, Pune-III**

.....Respondent

**ICE House, 41-A,  
Sasson Road, Opposite  
Wadia College, Pune – 411 001**

**APPEARANCE:**

Shri Vikram Tharani, Finance Manager for the Appellant

Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)  
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

**FINAL ORDER NO. A/85096 / 2022**

Date of Hearing: 09.02.2022

Date of Decision: 09.02.2022

**PER: BENCH**

Shri Vikram Tharani, Finance Manager appears. He submits that they wish to withdraw their appeal.

2. Appeal is dismissed as withdrawn.

(Dictated & pronounced in open court)

**(Sanjiv Srivastava)  
Member (Technical)**

**(Dr. Suvendu Kumar Pati)  
Member (Judicial)**